

**FORM A
PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF KOLON GLOTECH INDIA PRIVATE LIMITED
RELEVANT PARTICULARS**

1	NAME OF CORPORATE DEBTOR	Kolon Glotech India Pvt Ltd
2	DATE OF INCORPORATION OF CORPORATE DEBTOR	28/03/2017
3	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED / REGISTERED	Registrar of Companies- Chennai
4	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTIFICATION NUMBER OF CORPORATE DEBTOR	U35999TN2017FTC115744
5	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	SF No:850/2A2,Hussain Nagaram,Mappedu, Thiruvallur,Thiruvallur,Tamilnadu,India -631 402 & Building No.B-300,Unit-B,Indospace Industrial Park,104, Polivakkam,Sriperumbattur Main Road,Thiruvallur, Tamilnadu – 602 002
6	INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR	13.10.2023 (Order passed by NCLT Special Bench-II, Chennai on 13.10.2023 and accepted by our mail confirmation to OC on 26/10/2023)
7	ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	10.04.2024 (180 days from the insolvency commencement date)
8	NAME AND THE REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS INTERIM RESOLUTION PROFESSIONAL	M MANOHAR Reg No - IBBI/IPA-001/IP-P-02402/2022-2023/14268.
9.	ADDRESS AND E-MAIL OF THE INTERIM RESOLUTION PROFESSIONAL, AS REGISTERED WITH THE BOARD	E-mail: cirp.kolonglotechindiapvtltd@gmail.com
10.	ADDRESS AND E-MAIL TO BE USED FOR CORRESPONDENCE WITH THE INTERIM RESOLUTION PROFESSIONAL	Address - C-2,Kalpatharu Apartments,7/3,Parthasarathy Puram,Thiyagaraya Nagar Chennai 600017 E-mail: cirp.kolonglotechindiapvtltd@gmail.com
11.	LAST DATE FOR SUBMISSION OF CLAIMS	10.11.2023 (14 days calculated from the date of advertisement published)
12.	CLASS OF CREDITORS, IF ANY, UNDER CLAUSE(B) OF SUB-SECTION (6A) OF SECTION 21, ASCERTAINED BY THE INTERIM RESOLUTION PROFESSIONAL	Not Applicable
13.	NAMES OF INSOLVENCY PROFESSIONAL IDENTIFIED TO ACT AS AUTHORIZED REPRESENTATIVE OF CREDITORS IN A CLASS (THREE NAMES FOR EACH CLASS)	Not Applicable
14.	A. RELEVANT FORMS AND B. DETAILS OF AUTHORIZED REPRESENTATIVE ARE AVAILABLE AT	a. Web link: http://www/ibbi.gov.in/home/downloads b. Not applicable

Notice is hereby given that the National Company Law Tribunal Special Bench - II, Chennai has ordered the commencement of Corporate Insolvency Resolution Process **Kolon Glotech India Pvt Ltd** on 13.10.2023.

The creditors of **Kolon Glotech India Pvt Ltd**, are hereby called upon to submit a proof of their claims on or before **10.11.2023** to the interim resolution professional at the address mentioned against entry no. 10.

The financial creditors shall submit their proof of claim by electronic means only. All other creditors may submit their proof of claims in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12 shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class (specify class) in Form CA0- Not applicable.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 28/10/2023
Place: Chennai



M Manohar, Interim Resolution Professional
No:IBBI/IPA-001/IP-P-02402/2022-2023/14268